

- (c) No, Sir.
- (d) Does not arise.

Development of Bidar airport

1881. DR. VIJAY MALLYA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Ministry is aware that the Ministry of Defence had accorded their approval in principle in November, 2006 for commencing civil operations at Bidar airport in Karnataka;
- (b) whether connectivity could be provided to the smaller cities and towns from major airports like Bangalore international airport to benefit such areas; and
- (c) by when Government would approve the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) Yes, Sir. It is a fact that Ministry of Defence had accorded their approval in principle in November, 2006 for commencing civil operations at Bidar airport in Karnataka.

(b) and (c) Operations in domestic sector has been deregulated and the airlines are free to operate anywhere in the country subject to compliance of route dispersal guidelines issued by the Government. It is up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability.

Flying hours for pilots

1882. DR. CHANDAN MITRA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government proposes to bring new set of rules to rationalize the flying hours for pilots;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the steps taken by Government to bring new civil aviation regulations to evolve flight duty time limitation for pilots in order to minimize possibility of airplane accidents due to fatigue of pilots?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) No, Sir.

(b) Does not arise in view of (a) above.

(c) and (d) Civil Aviation Requirements (CAR), Section 7. Series J, Part III, Issue II/dated 11th August, 2011 on the subject "Flight Duty Time Limitations and Rest Requirements of flight crew engaged in scheduled/non-scheduled transport operations and general aviation aeroplanes operations have been issued.

Safety alarm for charter aircrafts

1883. DR. CHANDAN MITRA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the International Civil Aviation Organization (ICAO) has raised safety alarm over charter aircrafts operating in India and had downgraded ratings of Directorate General of Civil Aviation (DGCA) in respect of "Lack of effective implementation (LEI)";

(b) if so, the details thereof along with the details of non-scheduled operators in the country at present, State/UT-wise;

(c) the licensing process for aircrafts of an operator; and

(d) the remedial steps taken by Government as per regulations of ICAO in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) No, Sir.

(b) Does not arise. In so far as the details of all Non-Scheduled Operators in the country are concerned, they are available on DGCA's website www.dgca.nic.in under the Heading "Operator" and sub-heading "Non-Scheduled".

(c) The Air Operator Permit (Non-Scheduled) is issued as per the requirements contained in Civil Aviation Requirements Section 3 Series C Part III.

(d) In view of (a) above, does not arise.